

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 8

CP (IB) No. 101/Chd/Pb/2024

IN THE MATTER OF:

Indian bank

...Petitioner

Vs.

Ashu Jain

...Respondent/ Personal Guarantor

Under Section: 95(1) IBC 2016

Order delivered on 06.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Abhishek Singla, Advocate

ORDER

The present petition has been filed by the Creditor-Indian Bank against the personal guarantor for initiation of CIRP. The petitioner has proposed of Mr. Nikhil Sachdeva as RP. The particulars of the proposed RP with undertaking have been given that there are no disciplinary proceedings pending against him. keeping in view the facts and circumstances of the present case, Mr. Nikhil Sachdeva is appointed as RP under Section 97 of the Code. RP is directed to comply with the provisions of Section 99 of the I&B Code, 2016 and to file report within ten days and supply copy of the report to the financial creditor(s) as well as to the personal guarantor. The RP shall file affidavit of service within next 7 days of filing of the report. Objections if any, be filed by the creditor(s) as well as personal guarantor within one week after receiving

the report. Response thereto, if any, be filed within one week thereafter, with a copy in advance to the counsel opposite. Learned counsel for the petitioner is directed to inform the RP about his appointment during the course of the day. Let the matter be listed on 04.07.2024.

-Sd/-
(L. N. GUPTA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja